

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

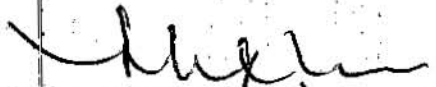
.....

New Delhi, the 2nd January, 1987.

NOTIFICATION
INCOME-TAX

No. 7105 (F.No.398/22/86-IT(B) : In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.6481 (F.No.398/31/85-IT(B) dated the 31.10.1985, the Central Government hereby authorises Shri Shamim-ul-Hashain being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Shamim-ul-Hashain takes over charge as Tax Recovery Officer.


(B.E. Alexander)

Under Secretary to the Government of India

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Uttar Pradesh, Allahabad.
5. The Chief Secretary, Government of U.P., Lucknow.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Agra.
8. IAC, Inspection Division(CBDT), Mayur Bhavan, New Delhi.
9. Central Cell, DI(RS&PR), New Delhi (2 copies for issue and distribution).
10. ITCC Section, CBDT, New Delhi.
11. Hindi Section, Department of Revenue, New Delhi.
12. O.S.D.(Legal), 4th Floor, Super Bazar Building, Connaught Circus, New Delhi.
13. Guard File.


(B.E. Alexander)

Under Secretary to the Government of India